



2026:CGHC:10206-DB

NAFR

HIGH COURT OF CHHATTISGARH AT BILASPUR

WA No. 160 of 2026

1 - State Of Chhattisgarh Through Secretary, Department Of Higher Education, Mahanadi Bhawan, Mantralaya Atal Nagar, Nawa Raipur, District Raipur (C.G.)

2 - The Commissioner Higher Education, Govt. Of Chhattisgarh, Indravati Bhawan, Nava Raipur, District Raipur (C.G.)

... Petitioner(s)

versus

1 - Manju Agrawal W/o Late Shri Anup Kumar Agrawal, Aged About 72 Years R/o 34/9, Nehru Nagar (West), Bhilai, District Durg (C.G.)

2 - Chandra Prabha Handa W/o Ramesh Kumar Handa, Aged About 72 Years R/o 472, Scindia Nagar, Durg, District Durg (C.G.)

3 - Sharda Bhatia, W/o Late Shri T.L. Bhatia, Aged About 73 Years R/o Parmanand Nagar, Behind Piccadali Hotel, Mahoba Bazaar, Tatibandh, Raipur, District Raipur (C.G.)

4 - Sushma Mene W/o Shri Diwakar Mene, Aged About 69 Years R/o Lily 208, Block-A, Talpuri International Colony, Ruabandha, Bhilai Nagar, District Durg (C.G.)

5 - Vipin Chopra W/o Pawan Kumar Chopra, Aged About 65 Years R/o Plot No. 5, Block-49, Nehru Nagar (West) Bhilai, District Durg (C.G.)

6 - Anita Narula W/o R.K. Narula, Aged About 65 Years R/o Lotus 57, Block-A, Talpuri, International Colony, Ruabandha Bhilai, District Durg (C.G.)

7 - Sudha Agrawal W/o Shri Prem Kumar Agrawal, Aged About 69 Years
R/o 102, Akash Vandan Apartment, 117, Janki Nagar, Extension Indore
(M.P.)

... Respondent(s)

For Petitioner/State : Mr. Praveen Das, Addl. Advocate
General.

For Respondent(s) : Mr. Manish Upadhyay, Advocate.

Hon'ble Shri Ramesh Sinha, Chief Justice
Hon'ble Shri Ravindra Kumar Agrawal, Judge
Order on Board

Per Ramesh Sinha, Chief Justice

27/02/2026

1. Heard Mr. Praveen Das, learned Additional Advocate General for the appellants/ State and Mr. Manish Upadhyay, learned counsel for respective respondents on I.A. No.01 of 2026, which is an application for condonation of delay.
2. Learned Additional Advocate General appearing for the State/ appellants submits that the petition filed by the writ petitioners bearing WPS No. 5391/2024 has been decided alongwith other connected matters. Against which the Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Naya Raipur sent a proposal to the office of the Advocate General to file an appeal against the order dated 05.09.2024 passed by this Court in WPS No. 5391/2024 and other connected matters. Thereafter, the case was placed before the Advocate General and then the case was marked for drafting and as per the above

proposal, the office has initiated proceeding and certified copy of the impugned order and other relevant exhibited documents have been received from the concerned Department and thereafter, the instant appeal was prepared and filed before this Court.

3. It has been contended that the State, after obtaining necessary documents and information with respect to the case, however, some delay was occurred due to fulfillment of various formalities and working of the Government machinery, hence, at times the fulfillment of departmental formalities takes unexpected long time. Therefore, in some cases the State is prevented from filing the case within the prescribed period of limitation, which is bonafide and not deliberate. The instant appeal is, therefore, being filed after a delay of 464 days from the prescribed period of limitation. Reliance has been placed upon the judgment rendered by Hon'ble Supreme Court in the matter of ***State of Haryana v. Chandra Mani and others, (1996) 3 SCC 132***, to buttress his submissions. As such, the learned State counsel prays that the delay of 464 days in preferring the appeal may be condoned.
4. Learned counsel for the respondents have vehemently argued and pointed out that challenging the order of learned Single Judge in the other similar matters, a batch of writ appeals was filed and the same was dismissed by this Court vide order dated

25/08/2023 against which the State has preferred an SLP before the Apex Court which too was dismissed vide order dated 07/11/2025 on the ground of delay.

5. We have heard learned counsel for the parties and perused the documents annexed herewith.
6. The question for determination before this Court is whether the provisions of Section 5 of the Limitation Act, 1908 (i.e. Act 9 of 1908 i.e. the old Limitation Act) would apply to file an appeal against the order passed by the writ Court.
7. The Hon'ble Supreme Court in the matter of ***Postmaster General and others v. Living Media India Limited and another, (2012) 3 SCC 563***, has dealt with the limitation issue and held as under:-

“27. It is not in dispute that the person(s) concerned were well aware or conversant with the issues involved including the prescribed period of limitation for taking up the matter by way of filing a special leave petition in this Court. They cannot claim that they have a separate period of limitation when the Department was possessed with competent persons familiar with court proceedings. In the absence of plausible and acceptable explanation, we are posing a question why the delay is to be condoned mechanically merely because the

Government or a wing of the Government is a party before us.

28. Though we are conscious of the fact that in a matter of condonation of delay when there was no gross negligence or deliberate inaction or lack of bonafide, a liberal concession has to be adopted to advance substantial justice, we are of the view that in the facts and circumstances, **the Department cannot take advantage of various earlier decisions. The claim on account of impersonal machinery and inherited bureaucratic methodology of making several notes cannot be accepted in view of the modern technologies being used and available. The law of limitation undoubtedly binds everybody including the Government.**

29. In our view, it is the right time to inform all the government bodies, their agencies and instrumentalities that unless they have reasonable and acceptable explanation for the delay and there was bonafide effort, there is no need to accept the usual explanation that the file was kept pending for several months/years due to considerable degree of procedural red-tape in the process. The government departments are under a special obligation to ensure that they perform their duties with diligence and commitment.

Condonation of delay is an exception and should not be used as an anticipated benefit for government departments. The law shelters everyone under the same light and should not be swirled for the benefit of a few.

30. Considering the fact that there was no proper explanation offered by the Department for the delay except mentioning of various dates, according to us, the Department has miserably failed to give any acceptable and cogent reasons sufficient to condone such a huge delay. Accordingly, the appeals are liable to be dismissed on the ground of delay.”

8. Recently, a Division Bench of the Hon’ble Supreme Court in the matter of ***State of Madhya Pradesh v. Ramkumar Choudhary, 2024 INSC 932***, while considering the delay, issued some directions and observed as follows:-

“5. The legal position is that where a case has been presented in the Court beyond limitation, the petitioner has to explain the Court as to what was the "sufficient cause" which means an adequate and enough reason which prevented him to approach the Court within limitation. In Majji Sannemma v. Reddy Sridevi, 2021 SCC Online SC 1260, it was held by this Court that even though limitation may harshly affect the rights of a party, it has to be

applied with all its rigour when prescribed by statute. A reference was also made to the decision of this Court in Ajay Dabra v. Pyare Ram, 2023 SCC Online 92 wherein, it was held as follows:

"13. This Court in the case of Basawaraj v. Special Land Acquisition Officer [(2013) 14 SCC 81] while rejecting an application for condonation of delay for lack of sufficient cause has concluded in Paragraph 15 as follows:

"15. The law on the issue can be summarised to the effect that where a case has been presented in the court beyond limitation, the applicant has to explain the court as to what was the "sufficient cause" which means an adequate and enough reason which prevented him to approach the court within limitation. In case a party is found to be negligent, or for want of bona fide on his part in the facts and circumstances of the case, or found to have not acted diligently or remained inactive, there cannot be a justified ground to condone the delay. No court could be justified in condoning such an inordinate delay by imposing any condition whatsoever. The application is to be decided only within the

parameters laid down by this Court in regard to the condonation of delay. In case there was no sufficient cause to prevent a litigant to approach the court on time condoning the delay without any justification, putting any condition whatsoever, amounts to passing an order in violation of the statutory provisions and it tantamounts to showing utter disregard to the legislature.”

14. Therefore, we are of the considered opinion that the High Court did not commit any mistake in dismissing the delay condonation application of the present appellant.”

Thus, it is crystal clear that the discretion to condone the delay has to be exercised judiciously based on facts and circumstances of each case and that, the expression 'sufficient cause' cannot be liberally interpreted, if negligence, inaction or lack of bona fides is attributed to the party.

5.1. In Union of India v. Jahangir Byramji Jeejeebhoy (D) through his legal heir, 2024 INSC 262, wherein, one of us (J.B.Pardiwala, J) was a member, after referring to various decisions on the issue, it was in unequivocal terms observed by this Court that delay should not be excused

as a matter of generosity and rendering substantial justice is not to cause prejudice to the opposite party. The relevant passage of the same is profitably extracted below:

“24. In the aforesaid circumstances, we made it very clear that we are not going to look into the merits of the matter as long as we are not convinced that sufficient cause has been made out for condonation of such a long and inordinate delay.

25. It hardly matters whether a litigant is a private party or a State or Union of India when it comes to condoning the gross delay of more than 12 years. If the litigant chooses to approach the court long after the lapse of the time prescribed under the relevant provisions of the law, then he cannot turn around and say that no prejudice would be caused to either side by the delay being condoned. This litigation between the parties started sometime in 1981. We are in 2024. Almost 43 years have elapsed. However, till date the respondent has not been able to reap the fruits of his decree. It would be a mockery of justice if we condone the delay of 12 years and 158 days and once again ask the respondent to undergo the rigmarole of the legal

proceedings.

26. The length of the delay is a relevant matter which the court must take into consideration while considering whether the delay should be condoned or not. From the tenor of the approach of the appellants, it appears that they want to fix their own period of limitation for instituting the proceedings for which law has prescribed a period of limitation. Once it is held that a party has lost his right to have the matter considered on merits because of his own inaction for a long, it cannot be presumed to be non-deliberate delay and in such circumstances of the case, he cannot be heard to plead that the substantial justice deserves to be preferred as against the technical considerations. While considering the plea for condonation of delay, the court must not start with the merits of the main matter. The court owes a duty to first ascertain the bona fides of the explanation offered by the party seeking condonation. It is only if the sufficient cause assigned by the litigant and the opposition of the other side is equally balanced that the court may bring into aid the merits of the matter for the purpose of condoning the delay.

27. We are of the view that the question of limitation is not merely a technical consideration. The rules of limitation are based on the principles of sound public policy and principles of equity. We should not keep the 'Sword of Damocles' hanging over the head of the respondent for indefinite period of time to be determined at the whims and fancies of the appellants.

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34. In view of the aforesaid, we have reached to the conclusion that the High Court committed no error much less any error of law in passing the impugned order. Even otherwise, the High Court was exercising its supervisory jurisdiction under Article 227 of the Constitution of India.

35. In a plethora of decisions of this Court, it has been said that delay should not be excused as a matter of generosity. Rendering substantial justice is not to cause prejudice to the opposite party. The appellants have failed to prove that they were reasonably diligent in prosecuting the matter and this vital test for condoning the delay is not satisfied in this case.

36. For all the foregoing reasons, this appeal fails and is hereby dismissed. There shall be no order as to costs."

Applying the above legal proposition to the facts of the present case, we are of the opinion that the High Court correctly refused to condone the delay and dismissed the appeal by observing that such inordinate delay was not explained satisfactorily, no sufficient cause was shown for the same, and no plausible reason was put forth by the State. Therefore, we are inclined to reject this petition at the threshold.

6. At the same time, we cannot simply brush aside the delay occurred in preferring the second appeal, due to callous and lackadaisical attitude on the part of the officials functioning in the State machinery. Though the Government adopts systematic approach in handling the legal issues and preferring the petitions/ applications/ appeals well within the time, due to the fault on the part of the officials in merely communicating the information on time, huge revenue loss will be caused to the Government exchequer. The present case is one such case, wherein, enormous delay of 1788 days occasioned in preferring the second appeal due to the lapses on the part of the officials functioning under the State, though

valuable Government lands were involved. Therefore, we direct the State to streamline the machinery touching the legal issues, offering legal opinion, filing of cases before the Tribunal / Courts, etc., fix the responsibility on the officer(s) concerned, and penalize the officer(s), who is/are responsible for delay, deviation, lapses, etc., if any, to the value of the loss caused to the Government. Such direction will have to be followed by all the States scrupulously.

7. There is one another aspect of the matter which we must not ignore or overlook. Over a period of time, we have noticed that whenever there is a plea for condonation of delay be it at the instance of a private litigant or State the delay is sought to be explained right from the time, the limitation starts and if there is a delay of say 2 years or 3 years or 4 years till the end of the same. For example if the period of limitation is 90 days then the party seeking condonation has to explain why it was unable to institute the proceedings within that period of limitation. What events occurred after the 91st day till the last is of no consequence. The court is required to consider what came in the way of the party that it was unable to file it between the 1st day and the 90th day. It is

*true that a party is entitled to wait until the last day of limitation for filing an appeal. But when it allows the limitation to expire and pleads sufficient cause for not filing the appeal earlier, the sufficient cause must establish that because of some event or circumstance arising before the limitation expired it was not possible to file the appeal within time. No event or circumstance arising after the expiry of limitation can constitute such sufficient cause. There may be events or circumstances subsequent to the expiry of limitation which may further delay the filing of the appeal. But that the limitation has been allowed to expire without the appeal being filed must be traced to a cause arising within the period of limitation. (See: *Ajit Singh Thakur Singh and Another v. State of Gujarat*, AIR 1981 SC 733).”*

9. Taking into account the facts and circumstances of the present case, in the light of aforementioned judgments of the Hon'ble Supreme Court in the matters of ***Postmaster General*** (supra) and ***Ramkumar Choudhary*** (supra), it is evident that Government departments are under a special obligation to discharge their duties with due diligence and commitment. Condonation of delay is an exception, not the rule, and cannot be claimed as a matter of right or anticipated privilege by Government entities. The law casts its protection equally upon all litigants and cannot be distorted to confer undue advantage

upon a select few.

10. Very recently on 12.09.2025, the Supreme Court in the matter of **Shivamma (dead) by LRS Vs. Karnataka Housing Board & Ors., 2025 INSC 1104** categorically held that the High Courts ought not give a legitimizing effect to such callous attitude of State authorities or its instrumentalities, and should remain extra cautious, if the party seeking condonation of delay is a State-authority. They should not become surrogates for State laxity and lethargy. The constitutional Courts ought to be cognizant of the apathy and pangs of a private litigant.
11. Upon considering the matter in its entirety, we find that the State has failed to provide any proper or satisfactory explanation for the delay in filing the present appeal. The only reason cited is that the Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Naya Raipur, had forwarded a proposal to the Office of the Advocate General for initiating an appeal against the impugned order dated 05.09.2024. Thereafter, the case was processed, and the present appeal was ultimately filed. However, this sequence of events, lacking in specificity or justifiable cause, does not amount to a cogent or acceptable explanation. Thus, the State has miserably failed to demonstrate sufficient cause warranting the condonation of an inordinate delay of 464 days.
12. Consequently, we are not inclined to exercise our discretionary

power under the law to condone such extraordinary delay. The learned counsel for the State has not been able to establish any convincing or bona fide reason for the delay. Therefore, there is no justification for condoning the delay of 464 days in filing the present appeal.

13. In view of the above and considering the fact that the SLP filed by the State before the Apex Court has already been dismissed vide order dated 07/11/2025 on the ground of delay, the instant writ appeal is also dismissed on the ground of **delay and laches**.

Sd/-
(Ravindra Kumar Agrawal)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice